# THE CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH

In Original Application No.144/2007 This the 8 rday of May 2008.

### **HON'BLE MR. M. KANTHAIAH, MEMBER (J)**

Vivek Kumar

...Applicant/Revisionist.

By Advocate: Shri Deepak Shukla.

#### Versus.

- 1. Union of India through Secretary, Department of Posts, New Delhi.
- 2. The Chief Post Master General, U.P. Circle, Lucknow.
- 3. The Chief Post Master General, G.P.O., Lucknow.
- 4. Circle Relaxation Committee through Chief Post Master General, U.P. Circle, Lucknow.

By Advocate: None.

(Under Circulation)

# <u>ORDER</u>

## BY HON'BLE MR. M. KANTHAIAH, MEMBER (J)

The applicant has filed this Review Petition under Section-17 of Central Administrative Tribunal (Procedure) Rules, 1987 for reviewing of the order and judgment Dt. 19.12.2007 of this Tribunal on the ground that the Tribunal fails to consider the case of the applicant properly and thus, stated that there was no delay on his part for claiming compassionate appointment.

2. The matter has been decided under Circulation.

(D)

3. The points for consideration whether the applicant is entitled for

review of the orders passed in O.A. No.144/2007 dated 19.12.2007 as

prayed for.

4. The admitted facts of the case are that the present applicant

the applicant in OA, who filed the OA to quash the impugned

rejection order 23.02.2007 for his appointment on compassionate

ground. After exchange of pleadings and after hearing both side\$

advocates, this Tribunal dismissed the claim of the applicant in it's

order and judgment Dt. 19.12.2007.

5. Now by way of present petition, the applicant wants to

establish his claim for compassionate ground appointment and also to

say that this Tribunal did not consider his case properly and thus, find

fault in respect of finding of the Tribunal, which are to be considered

by way of appeal but not within the scope of review application.

6. By way of review one can seek the review of judgment and

order in respect of any typographical mistake, error or calculation

mistake but not by way of re-adjudicating the case afresh. Now by

way of this review application, the applicant wants to establish that

the finding given by the Tribunal are not at all correct, which are to

be taken by way of appeal but not within the purview of review and

as such, there are no merits in the claim of the applicant for reviewing

of the judgment Dt.19.12.2007.

In the result, review application is dismissed. No costs.

(M. KANTHAIAH)

MEMBER (J)

OBOUTO 2008